

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

54 OF 1998

Applicant(s) Shri B. Ghosh

-vs-

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. R. Dutta
Mrs. Gargi DuttaAdvocate for Respondent(s) Mr. C. Sharma,
Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
APC/BD No 524785 Dated 20-1-98 Summons issued 24/3/98	2.4.98 pg	List on 30.4.98 for admission along- with M.P.66/98. Member Signature Vice-Chairman
Requisite 5 copies have been filed.	1.5.98 pg	List on 18.5.98 for admission along- with M.P.66/98. Member Signature Vice-Chairman

Notes of the Registry

Date

Order of the Tribunal

18-5-98

Mr. R. Dutta learned Addl. S. C. C. & Mr. G. Sarma learned Addl. S. C. C. & Mr. G. Sarma learned Addl. S. C. C. to take instructions in this case, within 2 weeks from to-day. Let this case be listed on 1-6-98.

18-5-98

Member To be listed alongwith M.P.66/98, on 1-6-98.

Member

Vice-Chairman

lm

S. 2015

1-6-98

There was a reference Adm to 4-6-98.

By Mr.

4-6-98

Adm to 8-6-98

By Mr.

8-6-98

In view of the order passed in Misc.Petition No.66/98 the Original Application No.54/98 is treated as being filed within time.

We have heard Mr. R. Dutta learned counsel appearing on behalf of the applicant and Mr. G. Sarma learned Addl. S. C. C. Mr. Dutta submits that this Tribunal by order dated 12-12-90 passed in O.A.No.218/90 dismissed the said Original Application as not maintainable being barred by limitation, however, gave a direction to the respondents to consider the case of the applicant. But this has not been done up till now. We direct the respondents to consider the case of the applicant sympathetically and to dispose of the representation filed by the applicant within 2 months time. Within 15 days the

contd/-

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O.A.54/98

8-6-98

the applicant may file fresh representation. If such representation is filed by the applicant within 15 days the respondents shall dispose of the representation also.

Accordingly, this O.A. is disposed of. No costs.

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Member

J. B. S.
Vice-Chairman

1m

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copies of the order
have been sent to the
D/Sec. for sending the
same to the parties
through Regd. m/w A.P.

H.
J. S. and wife
O. Nos. 1582 to 1593
dt 15.6.98

12/6